

C.C.P.No.64/2010
In
O.A.No.230/2010

Dated:-15.11.2010.

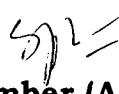
Hon'ble Mr. Justice Alok Kumar Singh, Member (J)
Hon'ble Mr. S.P. Singh, Member (A)

Shri R.S. Gupta, learned counsel for applicant.

Heard the learned counsel for applicant and perused the material on record.

This C.C.P. has been directed in respect of order dated 27.7.2010, by means of which the applicant was directed to file copy of representation afresh within a week from the date of passing of this order. Learned counsel for applicant says that in compliance of this order, he has filed a representation to Respondent No.1 on 10.08.2010 by means of Regd. Post on 01.09.2010. Therefore apparently, it is not within the stipulated time of one week from the date of passing of order dated 27.07.2010. Thus, the applicant himself is at fault for not submitting his representation within the stipulated time.

Therefore, this contempt petition has no force and accordingly, it is rejected.


Member (A)


Member (J)

*copy of order
dated 15-11-2010
Amit/
checked 15-11-2010
Parbhul
18-11-2010*